

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 496 of 2020

IN THE MATTER OF:

C. Unnikrishnan

...Appellant

Versus

Kerala State Cashew Development Corpn. Ltd.

...Respondent

Present:

For Appellant: Mr. A. Karthik and Mr. Sarveshwar K, Advocates.

For Respondent: Mr. Sriram Parakkat, Advocate.

ORDER
(Through Virtual Mode)

17.09.2020: Learned counsel for the Respondent – Mr. Sriram Parakkat submits that he has not been able to file the reply affidavit in given timeframe. He seeks and is granted extension of time by one week to file reply affidavit. Rejoinder, if any, may be filed by the Appellant within one week thereof.

Short written submissions, not exceeding three pages, may also be filed by the learned counsels for the parties alongwith their pleadings.

List the matter 'for admission (after notice)' on **2nd November, 2020**.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

am/gc